

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:4054

ANSWERED ON:19.02.2014

AFFILIATION TO TECHNICAL INSTITUTIONS

Abdulrahman Shri ;Pradhan Shri Amarnath;Ray Shri Rudramadhab

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) whether the Government has taken note of the reported violations of the norms pursued by the University Grants Commission (UGC) by several universities in granting affiliation to new engineering colleges for academic year 2014-15;
- (b) if so, the details thereof including the names of such universities and the directions, if any, issued by the Government in this regard;
- (c) whether UGC plans to take over reins of technical institutions and if so, the details thereof and the reasons therefor;
- (d) whether UGC has notified the regulations to be followed by technical institutions affiliated to the universities and if so, the details thereof; and
- (e) the other measures taken/proposed to be taken by the Government to check fake/ substandard engineering colleges and to impart quality education to the students?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR)

(a) & (b): Pursuant to the Judgement of the Hon'ble Supreme Court of India in Civil Appeal No. 1145 of 2004 (Association of management of private colleges vs. AICTE & ors. ) with Civil Appeal No. 5736-5745 of 2004 (Adaikalamath college etc. vs AICTE & Ors.), the University Grants Commission (UGC) has written to all universities not to grant affiliation to new technical colleges till Regulations are issued in this regard. The affiliations for the year 2014-15 can be applied within a time schedule mentioned in a Public Notice by the affiliating University , as per the UGC (Affiliation of Colleges offering Technical Education by Universities) Regulations, 2014, and hence deciding about violation of any norms by any university is pre-mature.

(c) & (d): The Hon'ble Supreme Court of India, in its Judgement delivered on 25th April, 2013 in Civil Appeal No. 1145 of 2004 and Civil Appeal No. 5736-5745 of 2004, has declared that colleges affiliated to a University fall outside the definition of "Technical Institution" as defined under Section 2(h) of the All India Council for Technical Education (AICTE) Act, 1987. The UGC has addressed a letter to all Universities to consider affiliating those colleges which have been granted approval by the AICTE for the academic year 2013-2014. Further, the Central Government has granted approval to the draft UGC (Affiliation of Colleges offering Technical Education by Universities) Regulations, 2014. The UGC has reported that it has sent the Regulations to the Government Press for notification.

(e): The UGC (Affiliation of colleges offering Technical Education by Universities) Regulations, 2014 adequately takes care of the issue of checking fake or sub- standard colleges. Accreditation has also been made mandatory for all colleges, including technical colleges.